

(ग) उपरोक्त भाग (क) में उल्लिखित सीमेंट के लघु संयंत्र के लिये आशय पत्र कब तक जारी कर दिया जायेगा ।

उद्योग मंत्रालय में राज्य मंत्री (डा० चरणजीत चानना) : (क) जी, नहीं ।

(ख) मिनी सीमेंट संयंत्रों की स्थापना करने के लिए दो औद्योगिक लाइसेंस तथा चौबीस आशयपत्र जारी किये गये हैं ।

(ग) प्रश्न ही नहीं उठता ।

#### Representations of Minority Community Staff to Minorities Commission on Service matters

1359. SHRI RAM SWARUP RAM:

SHRI P. K. KODIYAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a circular has been issued by the Home Ministry to various departments stipulating that the staff of the Central Government belonging to the minority communities to make their representations to the Minorities Commission in all service matters to be routed through their Departments;

(b) the communities which are covered under the scope of such regulation; and

(c) whether the status given to the Commission is recommendatory or it has some mandatory powers also?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a): Yes, Sir.

(b) The Circular refers to all minorities whether based on religion or language. No names of such minorities have, therefore, been indicated.

(c) The Commission has not been given any mandatory powers but any

recommendation made by them receives the utmost consideration of Government.

#### Enforcement of National Security Ordinance

1360. SHRI RAM SINGH YADAV: Will the Minister of HOME AFFAIRS be pleased to state:—

(a) the names of States which have enforced the provisions of the National Security Ordinance 1980, against the anti-social elements i.e. hoarders, blackmarketeers, and smugglers;

(b) whether it is a fact that some of the States have refused to enforce the provisions of the National Security Ordinance, 1980, against the anti-social elements; if so, the names of these States; and

(c) what steps Government of India have taken or proposed to take to enforce the provisions of the ordinance against the anti-social elements in those States who have refused to enforce the provisions of the National Security Ordinance, 1980?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Action against boarders and blackmarketeers is appropriately taken under the provisions of the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980, and against the smugglers under the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974. In view of these provisions, the provisions of the National Security Ordinance, 1980 are not sought to be invoked against the activities of such persons.

(b) Only the Government of West Bengal has communicated a decision to the effect that the State Government and its officers will not detain any person under the National security Ordinance, 1980. However, if the Central Government or this officers pass any detention order under

this Ordinance, and ask for the State Government's assistance in execution of the detention order, such assistance will be rendered by the State Government.

(c) Being a Central legislation, the provisions of the National Security Ordinance, 1980 are enforceable in every part of the country, except Jammu and Kashmir. The Central Government have concurrent powers to invoke the provisions of the Ordinance.

### Capacity Utilisation by Multinationals and Big Houses

1361. SHRI RAM VILAS PASWAN:  
SHRI CHHANGUR RAM:  
SHRI RAJESH KUMAR  
SINGH:

Will the Minister of INDUSTRY be pleased to state:

(a) whether any exercise has been made by Government to find out the excess capacities created by Multinationals and big houses in certain sectors and their under utilisation of the licensed capacities in other sectors;

(b) if so, the result thereof;

(c) whether Government have legalised the excess capacities created by the Multinationals and big houses;

(d) if so, reasons therefor and its likely impact on the small scale sector in so far as production of the reserved items is concerned; and

(e) the steps contemplated by Government in respect of the undertakings that have not even installed their licensed capacities or are under-utilising their capacities (with names of the undertakings)?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANNANA): (a) and (b). While no specific exercise has been carried out by Government to determine excess capacities created by MRTP/FERA houses or underutilisation of licensed capacities, production by some undertakings, including

MRTP/FERA units has not been in line with licensed capacity. With a view to stimulating industrial production to sub-serve the national interest, especially in crucial areas, Government, in 1975, notified procedures for recognising installed productive capacity. In respect of MRTP-FERA units special procedures were prescribed, which stipulated the possibility of maximising exports, reasonable value-added, etc.

(c) and (d). In the light of the above, no question arises, per se, of Government legalising excess capacity. Government's objective continues to be optimum utilisation of capacity and maximising production within the framework of Government's socio-economic policies. The Industrial Policy of July 1980 reiterates this and other objectives. Government, in pursuance of the above policy, have announced measures for permitting automatic growth and for recognising installed capacities in the core, basic and export-oriented industries. The interests of the small scale industry continue to enjoy prescribed protection. In the case of MRTP and FERA units, automatic growth or recognition of installed capacity would be subject to the usual clearances

(e) Government has directed the administrative Ministries to set up monitoring groups to monitor effective utilisation and implementation of letters of intent and industrial licences granted. Where these have not been implemented within the permitted time-frames, steps would be taken to revoke or cancel the licences concerned.

### Reasons for Atrocities on Scheduled Castes

1362. SHRI RAM VILAS PASWAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have made any exercise to identify the major reasons for the atrocities on Scheduled Castes and other weaker sections of Society;